

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 82 of 2021

Sita Ram Mahto

.....

..... **Petitioner**

Versus

The State of Jharkhand & Ors.

..... **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Mr. Durga C. Mishra, Advocate

For the State

: Mr. Sharad Kaushal, Advocate

.....

02/Dated:17/04/2021:

Heard, Mr. Durga C. Mishra, learned counsel for the petitioner and Mr. Sharad Kaushal, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

A show-cause has been filed on behalf of O.P. No. 6.

O.P. Nos. 2 to 5 have not filed show cause.

This is contempt proceeding and all the opposite parties are required to file show-cause.

Notice upon O.P. Nos. 2 to 5.

Mr. Sharad Kaushal, learned counsel waives notice upon respondent nos. 2 to 5.

O.P. Nos. 2 to 5 are directed to file show-cause within four weeks.

Let this matter appear after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)